

RAJYA SABHA

(1965)

Point of privilege

Alleged making of a wrong statement in the House by a Minister.

Facts of the case and ruling by the Chairman

On the 4th March, 1965, Shri Bhupesh Gupta, a member, complained that when a question was raised on the 26th February, 1965 regarding C.B.I. report and Cabinet Sub-Committee's report based on that investigation, the Minister of Home Affairs (Shri Gulzari Lal Nanda) had denied that it was an investigation but from the C.B.I. report which was laid on the Table of Lok Sabha, it was clear that it was in the nature of an enquiry. Shri Gupta contended that the Minister of Home Affairs has misled the House and thus had committed a breach of privilege of the House.

2. Shri Gulzari Lal Nanda then explained that in his reply he had said. "No formal investigation took place" and he did not say that no inquiry was made. Shri Nanda maintained that an inquiry was not the same as a "legal investigation" and in that sense no formal investigation was made.

3. The Chairman (Dr. Zakir Hussain) then observed as follows:-

"After hearing the Home Minister. I think no question of privilege arises."